

BEFORE THE NATIONAL GREENTRIBUNAL
Western Zone Bench, Pune

Action Taken Report on behalf of Gujarat Pollution Control Board in Original Application
No. 229 OF 2024 (WZ), (Earlier O.A. No. 1278 of 2024 (PB))

IN THE MATTER OF:

News Item Titled "Toxic gas leak claims two lives at Gujarat textile factory" appearing in Millenium Post' dated 27.10.2024.

1. That, Hon'ble NGT (PB) vide order dated 07.11.2024 has sought the reply of respondents including GPCB in the instant matter. Thereby, the reply is made in succeeding paragraphs.
2. That, GPCB is a statutory Board constituted under Section 4 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.
3. That the matter is registered in the Hon'ble NGT (PB) Suo-motu based on the news item titled " Toxic gas leak claims two lives at Gujarat textile factory" appearing in Millenium Post' dated 27.10.2024. The matter relates to a toxic gas leak at Devi Synthetics, a textile factory in the Narol industrial area of Ahmedabad, Gujarat. The incident resulted in the death of two workers, while seven others were hospitalized due to inhaling toxic fumes. As per the article, the gas leak took place while spent acid, used in the printing and dyeing process, was being transferred into a tank.

REPLY:

4. M/s. Devi Synthetics, located at Narol, Ahmedabad, Gujarat has obtained Consolidated Consent & Authorization (CC&A) and amendment thereof from GPCB for the manufacturing of Processing and Printing of Clothes, which is valid up to 31.03.2028. The copy of Consolidated Consent and Authorization (CC&A) is annexed as **Annexure-1**.
5. M/s. Devi Synthetics (11119) was visited a team form Regional office- Ahmedabad East region of GPCB in connection with the information received regarding serious health effects occurred to workers due to chemical reaction dated 27/10/2024 (10:00 AM) in the unit at morning hours. Unit is engaged into Processing of Fabric - 15 Lacs meters/month" and having consent of the board for the same valid till 31.03.2028. During visit, unit was observed not in operation. As informed, during course of this incident, processing of fabrics including dyeing, mercerizing and bleaching was going on and parallel, transfer of spent acid from the tanker into provided spent acid storage tanks (2 nos. of tanks having 10 KL capacity each) was also going on. Unit has provided separate storage area for spent acid and processing activity - Bleaching was adjacent to the spent acid storage tanks. During visit. about 15 KL spent sulfuric acid is observed stored within provided storage tanks. Unit has provided pipeline and pump mechanism for transfer of spent sulfuric acid into storage tank. No PPEs were observed provided to the workers for handling of toxic chemicals.

Fire brigade was called from outside to nullify the effect of the chemical reactions/gaseous fumes generated and within 5-10 minutes of time, the air became normal. As informed, @9-10 nos. of workers were working in the bleaching department and near to ETP area. These workers became fainted suddenly and they were immediately shifted to the L.G. Hospital, Maninagar for further treatment. Contacted person informed that primary cause of this event is not known yet. However, it could be due to some chemical reaction during mfg. process or mixing of

corrosive vapours consisting of vapor of chemical used in mfg. activity and vapor generated during transfer of spent acid. During visit, one spent acid carrying vehicle (GJ27X 5811) was observed within premises; one sample of the spent acid was collected from the tanker tap having greenish color and pH @2-3 on pH strip. Manifest was checked and it was noted that spent acid @ 10.00 MT was received through intermediate facility: Novel spent acid management facility, GIDC Vatva, Ahmedabad. Copy of the inspection report along with analysis report is annexed as **Annexure-2**.

6. Based on the facts reported in the inspection report, GPCB issued Closure Direction with immediate effect dated 28.10.2024 to the Unit under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 and imposed interim environmental compensation (EC) of Rs.25,00,000/- (Rs. Twenty-Five lakhs only) and Bank Guarantee of Rs. 0.75 lakhs. The copy of the Closure Direction dated 28.10.2024 issued by Gujarat Pollution Control Board (GPCB) to the said Unit is annexed as **Annexure-3**.
7. GPCB team visited the unit on 28.10.2024 for verification of compliance of the closure directions issued, It was observed that, the unit was found not in operation and electricity supply of the unit has been disconnected by Torrent Power ltd on 28/10/2024.



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GUJARAT POLLUTION CONTROL BOARD

Annexure-1
PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D

CCA-Amendment
(No. AWH-132561)

No: GPCB/ABD/ CCA/NL-64(2)/ID-11119/

Date: / /2024

Amendment to CONSOLIDATED CONSENT AND AUTHORISATION (Under the provisions of the aforesaid environmental acts)

To,
M/s. Devi Synthetics,
Plot No: 306, B/H Mahalaxmi Fabrics,
Ishanpur-Narol Road,
Narol,
Ahmedabad - 382405.

SUB: Amendment in CCA of this Board.

Ref: 1. Your CCA - Amendment Application Inward No. 303711 Dated: 01/01/2024.

2. CCA order no. GPCB/ABD/CCA/NL-64(2)/ID-11119/750309 dated: 08/08/2023.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous and other Waste amendment (Management and Transboundary Movement) Rules'2016, framed under the EP Act-1986, the Consolidated Consent Authorization (CC&A) granted to M/s. Devi Synthetics located at Plot No: 306, B/H Mahalaxmi Fabrics, Ishanpur-Narol Road, Narol, Ahmedabad vide this office Consent order no: AWH-128204 date of Issue: 04/08/2023 is being subjected to amendment for the following condition only.

1. The validity period of the order shall be up to 31/03/2028.
2. The Condition about details of Production is amended and shall be read as under.

Sr. No.	Product	Quantity (Meter/month)		
		Existing	Proposed	Total
1.	Printing of Cloth (Textile Processing Work)	1.00 Lac	Nil	1.00 Lac
2.	Processing of Fabrics (Cotton/ Polyester)	Nil	15.00 Lac	15.00 Lac

3. **SPECIFIC CONDITION:**

- 3.1. Industry shall comply with the Solid Waste Management Rules-2016.
- 3.2. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable
- 3.3. Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
- 3.4. Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
- 3.5. Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of this Board.
- 3.6. Unit shall provide APCM as per solid fuel guidelines of GPCB.

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- 3.7. Unit shall not install any new plant machinery, ETP Plant, flue gas stack and process stacks in the premises without obtaining prior CTE from the Board.
- 3.8. The fly ash generated shall be collected and stored in fly ash silos.
- 3.9. The fly ash shall be utilized as per Fly Ash Notification-2021 and as amended from time to time.

4. **CONDITIONS UNDER WATER ACT 1974:**

- 4.1. Water Source: Bore well.
- 4.2. The quantity of water consumption for domestic propose, after proposed amendment, shall increase from 6.0 KLD to 10.0 KLD.
- 4.3. The quantity of domestic wastewater generation, after proposed amendment, shall increase from 5.0 KLD to 9.0 KLD.
- 4.4. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 4.5. The quantity of the fresh water consumption for industrial purpose, after proposed amendment, shall increase from 104.0 KLD to 1010 KLD.
- 4.6. The quantity of trade effluent, after proposed amendment, shall increase from 17.0 KLD to 640.0 KLD.
- 4.7. Industrial waste water generation of 640 KLD from manufacturing process and other ancillary operation shall be treated in ETP comprising of Primary, Secondary and Tertiary treatment facility. Treated wastewater shall be discharged into CETP operated by NTIEM after achieving inlet norms prescribed below.

4.8. **TRADE EFFLUENT:**

- 4.8.1. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40 ^o C
Colour (Pt.Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20 ^o C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L
Mercury	0.01mg/L
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L

Outward No:785226



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PARAMETERS	CETP INLET NORMS
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L
Selenium	0.05mg/L
Boron	2mg/L

4.8.2. The final treated effluent conforming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.

4.8.3. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

4.8.4. Unit shall maintain daily log book of water consumption, waste water generation and waste water conveyed to CETP.

4.8.5. Industry shall provide fix pipeline with flow meter for treated effluent at outlet of ETP and shall maintain its record

5. CONDITIONS UNDER THE AIR ACT 1981:

5.1. Following shall be used as fuel.

Sr. No.	Utility	Fuel	Existing Quantity	Proposed Quantity	Total Quantity
1.	Steam Boiler (1.5 TPH) (To be removed)	Agro waste/ Bio Fuel	45 MT/day	-	-
2.	Thermic Fluid Heater (1500 U) (To be removed)				
3.	Steam Boiler (4 TPH) (Proposed)	Imported Coal/Agro waste/ Bio fuel.	45 MT/day	-	45 MT/day
4.	Thermic Fluid Heater (1500 U) (Proposed)				

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5.2. The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

5.3. The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	Steam Boiler (1.5 TPH) (To be removed)	--	--	Particulate matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
2.	Thermic Fluid Heater (1500 U) (To be removed)				
	Steam Boiler (4 TPH) (Proposed)	34.50 m	Bag filter + Alkali scrubber		
	Thermic Fluid Heater (1500 U) (Proposed)	34.50 m	Cyclone separator + Alkali scrubber		

◆ Unit shall provide auto fuel feeding system for Boiler & TFH as proposed.

5.4. There shall be no process gas emission from manufacturing process & other ancillary operation.

6. Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Transboundary Movement] Rules - 2016. [Form -2]

6.1. M/s. Bansal Textile Mills is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot no. 218/2, B/h Swastik Bansidhar, Narol, Ahmedabad.

6.2. The Condition No: 5.2 shall be amended and read as under.

Sr. No.	Waste	Quantity per year			Schedule Category	Facility
		Existing	Proposed	Total		
1.	Discarded Container/ Liners	240 Nos	760 Nos	1000 Nos	I-33.3	Collection, Storage, Transportation & Disposal by selling to authorized Decontaminators.
		600 Nos	900 Nos	1500 Nos		
2.	Used Oil	10 Lit	90 Lit	100 Lit	I-5.1	Collection, Storage, Transportation & Disposal by reuse as lubricant or selling to authorized Recyclers.
3.	ETP Sludge	3.0 MT	9.0 MT	12.0 MT	I-35.3	Collection, Storage, Transportation & Disposal at authorized TSDF
4.	Textile Chemical Residue	0.50 MT	2.50 MT	3.0 MT		Collection, Storage, Transportation & Disposal at authorized TSDF



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❖ **Specific Conditions stipulated in Critically Polluted Areas (CPA) / Severely Polluted Areas (SPA)**

• **Additional conditions under Air Act:**

- Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.
- Unit shall adhere to stringent air pollutants standards i.e. 90 % of existing flue gas and process emission standards in the SPA.
- Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable)

Stipulated APCM in Red / Orange category industrial units of CPA/ SPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

- Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.
- Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server (In case of large and medium red category industries)
- All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.
- The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone-crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
- Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
- Unit shall adopt sectoral Best Available Technology-BAT(Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
- Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
- Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.

• **Additional conditions under the Water Act:**

- Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
- In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.

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- c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
- d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
- e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.

• **Additional conditions under the Hazardous Waste Management Rules:**

- a) Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, de-inking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
- b) Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- c) Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/o: CPCB, etc.
- d) Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.

• **Other General Conditions:**

- a) Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
 - b) Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance
7. All the other conditions of the existing CCA order no: AWH- 128204 date of Issue: 04/08/2023 shall remain unchanged.
8. You are directed to comply with these conditions in true spirit.

For and on behalf of
Gujarat Pollution Control Board

J. B. Pandya
(J. B. Pandya)
Unit head Ahmedabad East

Outward No: 785226, 02/03/2024



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)

CCA NO: AWH-128204 Appl Type: CCA-Renewal

NO: GPCB/ABD-CCA-NL-64(2)/ ID- 11119/

Date:

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act - 1974, under Section - 21 of the Air (Prevention and Control of Pollution) Act - 1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated application dated 23/06/2023 and inward No. 281098 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORIZATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To,

M/s. Devi Synthetics,

Plot No: 306, B/h Mahalaxmi Fabrics,

Isanpur Narol Road, Narol,

Dist: Ahmedabad PIN: 382405

1. Consent Order No.: AWH-128204 date of issue 04/08/2023.
2. The consent under Water Act-1974, Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be valid up to 31/03/2028 to operate industrial plant for manufacturing of the following products.

Sr. No	List of Products	Quantity	Unit Per Month	CAS No.	Remark
1	Printing of Clothes	100000.000	Meter		

SPECIFIC CONDITION:

1. Industry shall comply with the Solid Waste Management Rules-2016.
2. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
3. Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
4. Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
5. Unit shall not install any new plant machinery, ETP Plant, flue gas stack and process stacks in the premises without obtaining prior CTE from the Board.

GPCB ID: 11119, Inward ID: 281098

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3. CONDITION UNDER THE WATER ACT:

- 3.1 The quantity of total water consumption shall not exceed 110.00 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.
- Industrial: 104.00 KL/Day
 - Domestic: 6.00 KL/Day
- 3.2 Source of water : Borewell
- 3.3 The quantity of total waste water generation shall not exceed 22.00 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.
- Industrial: 17.00 KL/Day
 - Domestic: 5.00 KL/Day
- 3.4 Industrial effluent management:
- Mode of disposal of treated industrial effluent: **w/w to be generated shall be treated in ETP comprising of primary & secondary treatment units. Treated w/w shall be sent to CETP of M/s. NTIEM, Narol.**
 - Description for treated industrial effluent disposal: **Unit shall treat generated waste water into in-house ETP and discharged into CETP after achieving inlet norms.**
 - The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable).

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	pH	6.5 to 8.5
2	Temperature	40 deg C
3	Colour (Pt.Co.Scale) in units	100
4	Suspended Solids	300 mg/L
5	Oil and Grease	10 mg/L
6	Phenolic Compounds	1 mg/L
7	Sulphides	2 mg/L
8	Ammonical nitrogen	50 mg/L
9	Total Chromium	2 mg/L
10	BOD (5 days at 20)	500 mg/L
11	COD	1200 mg/L
12	Fixed Dissolved Solids	2100 mg/L
13	Chlorides	600 mg/L

- 3.5 Domestic sewage management:
- Mode of disposal of treated domestic sewage: **Soak Pit**
 - Description for treated domestic sewage disposal: **Soak Pit.**
- 3.6 Industry shall provide flow meter at inlet and outlet of effluent collection tank/ETP to measure the quantity of effluent discharged to CETP for further treatment and records thereof shall be maintained.
- 3.7 Unit shall maintain daily logbook of water consumption, waste water generation and waste water conveyed to CETP.
- 3.8 Unit shall make fixed arrangement for discharge of the effluent from their Final collection tanks to the CETP. Unit shall not keep any by-pass line or system or loose or flexible pipe line or illegal/ghost connection for discharge of the effluent.
- 3.9 Industrial effluent after conforming to CETP inlet norms for M/s. Narol Textile Infrastructure & Enviro Management (NTIEM) as above shall be discharged to NTIEM CETP for further treatment and disposal. In no case effluent shall be discharged in to Environment by any means.



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- 3.10 The applicant shall provide adequate capacity effluent treatment plant which shall be operated efficiently so that effluent from the existing industrial unit shall conform to the CETP inlet norms mentioned above, however the final discharge of treated effluent from CETP shall adhere to the standards prescribed by the Board for CETP of M/s. Narol Textile Infrastructure & Enviro Management (NTIEM), Narol.
- 3.11 In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into mega pipeline.

pH	6.5 TO 8.5
Temperature	400 C
Colour (Pt.Co.scale)	100 units
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 200C)	30 mg/L
COD	250 mg/L
Cyanides	0.2 mg/L
Flourides	2 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Insecticides/Pesticides	Absent
Total Kjeldahl Nitrogen	100 mg/L
Mercury	0.01 mg/L
Lead	0.1 mg/L
Cadmium	1 mg/L
Copper	3 mg/L
Nickel	3 mg/L
Zinc	5 mg/L
Arsenic	0.2 mg/L
Selenium	0.05 mg/L
Boron	2 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 Unit shall use fuel as specified in this consent and the flue gas emission through stack shall conform to the following standards:

Sr. No.	Stack ID	Stack Attach to	Capacity/Removal	Name of Fuel	Quantity of Fuel	Air Pollution Control Measure	Stack Height in Mts (From G.L.)	Parameter & Permissible limit
S-1	2005	Boiler	1.5 TPH – Common Stack -- Existing	Agro Waste/ Briquettes	2 TPD	Cyclone, Bag Filter, Water Scrubber	34	PM-150 mg/Nm ³ , SO ₂ -100 PPM, NO _X -50 PPM
S-2	2006	Fuel Heater (Thermic)	1500 U – Common Stack -- Existing	Agro Waste/ Briquettes	0.4 TPD	Cyclone, Bag Filter, Water Scrubber	34	

- 4.2 There shall be no process gas emission from the manufacturing process and any other ancillary industrial operation through various stacks/ vent of reactors, process, vessel from plant premises.
- 4.3 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /m ³)	
		Annual	24 Hours Average
1	Particulate Matter (PM10)	60	100
2	Particulate Matter (PM2.5)	40	60
3	Sulphur Dioxide (SO ₂)	50	80
4	Nitrogen Dioxide (NO ₂)	40	80

- a. Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- b. 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

- 4.4 The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.5 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 4.6 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.

5. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2))

- 5.1 Number of authorization: AWH-128204 date of issue 04/08/2023, Valid upto 31/03/2028
- 5.2 M/s. Devi Synthetics is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 306, B/h Mahalaxmi Fabrics, Isanpur Narol Road, Narol, Dist: Ahmedabad.

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No.	Name of Waste	Category	Quantity (MT)	Quantity (nos.)	Facility/Mode of Disposal	Remarks
1	Chemical sludge from waste water treatment	I	35.3	3.00	Generation, Collection, Storage, Transportation, Disposal at authorized TSDF site having valid CCA	ETP Sludge = 12 MTA
2	Empty barrels/ containers/ liners contaminated with hazardous chemicals/ wastes	I	33.1	9.00	Collection, Storage, Disposal by reuse within plant premise.	Discarded Containers = 240 nos./year, Bag/ Liners = 600 nos./year
3	Used or Spent Oil	I	5.1	0.01	Collection, Storage and Disposal by reuse within plant premise.	
4	Chemical Residues	I	24.1	0.50	Collection, Storage, Transportation, Disposal at authorized TSDF site having valid CCA.	Textile Chemical Residue = 3 MTA

- 5.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.
- 5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.5 The authorization shall be in force for a period up to validity mentioned in this order.
- 5.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 5.7 An application for the renewal of an authorization shall be made as laid down in rule 6.
- 5.8 Industry shall have to manage waste oil; discarded containers etc as per the Rules 2016 and shall apply for Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 5.9 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 5.10 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 5.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 5.12 Unit shall comply any other conditions as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

- 5.13 Records of waste generation, its management and annual return shall be submitted in Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 5.14 The waste generator shall be totally responsible for collection, storage, transportation and ultimate disposal of the waste generated.
- 5.15 Empty drums and containers of toxic and hazardous material shall be treated as per the guidelines published for "Management & Handling of discarded containers". Record of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 5.16 Unit shall take all concrete measures to show tangible results in waste generation, waste reduction/avoidance, reuse and recycle. Action taken in this regard shall be submitted within 03 months and also along with Form – 4.
- 5.17 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme Court's order in W.P. No: 657 dated 14th October 2003.
- 5.18 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 5.19 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 5.20 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

6. GENERAL CONDITIONS:

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents order/form should immediately be intimated to this Board.
- 6.2 In case of any accident, details of the same shall be submitted in Form – 11 to Gujarat Pollution Control Board.
- 6.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 6.4 As per "Public Liability Insurance Act – 91" company shall get insurance policy, if applicable.
- 6.5 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial action/measures shall be implemented immediately to bring entire situation normal.
- 6.6 The environmental management unit/cell shall be setup to ensure implementation and monitoring of environmental safeguards and other condition stipulated by statutory authorities. The environmental management cell/unit shall directly report to the chief executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 6.7 The environmental audit (if applicable) shall be carried out yearly. The environmental statements pertaining to the previous year shall be submitted to this Board latest by 30th September every year.
- 6.8 Unit shall abide to directions, guidelines, circulars issued by Hon'ble NGT, Hon'ble Court, MoEF, CPCB and GPCB.
- 6.9 In case of change of ownership/management the name and address of the new owners/ partners/ directors/proprietor shall immediately be intimated to the board.



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- 6.10 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
- 6.11 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 6.12 In case, at any point of time, it is found that the industry has submitted any false or misleading information or data or document which is material to take decision on the application, The Board reserves the right to review and/or revoke the consent/authorization.
- 6.13 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 6.14 The industry shall strictly abide to the assurance/undertaking submitted during processing of the application.
- 6.15 The Board may revoke or suspend the consent if implementation of any of the above conditions is not found satisfactory.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

J. B. Pandya

(Jignasha B Pandya)
Unit Head, Ahmedabad (East)

Outward No: 750309, 08/08/2023

GPCB ID: 11119, Inward ID: 281098

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Devi Synthetics

Outward No: 43767-05/11/2024

Email : devisynthetic@yahoo.com PLOT NO: 306,
-, B/H MAHALAXMI FABRICS, ISANPUR - NAROL ROAD, NAROL,
AHMEDABAD - 382405
Telephone : DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Narol
-

Inspection Id : 824633 (Others/Higher Authority) Ro Name : Ahmedabad (East)

2 Type / Scale / Sector / Status : RED / SMALL / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 Inspection Dt & Time : 27/10/2024 12:00 / Hazd Person Contacted : Bahadurbhai Bhadoriya, supervisor

4 Env Audit Detail : Sch : 2 , Not Applicable . , Year : 2011 , On Dt : 07/05/2012

Commissioned Dt : 20/04/1987 Production Start Dt : 01/04/1987 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 1010.000 Dom : 10.000 Borewells: 1

6 Waste Water generation / Discharge (klpd) : Ind : 640.000 Dom : 9.000 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Borewell

8 Disposal Mode of Industrial / Domestic : Common E.T.P / Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): Into CETP through pipeline of NTIEM / Into CETP through pipeline of NTIEM

10 Status of water consent Under the Water Act,1974: AWH-132561-31/03/2028 Last Inward:319687-13/09/2024[PRO]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Collection Cum Equalization, P-Equalization Tank, Primary, S-Aeration Tank, S-Anaerobic Digester, S-Settling Tank, Secondary, Tertiary

12 Whether Industry is a member of CETP ? Narol Textile Infrastructure & Enviro Management, Ahmedabad (EAST)

13 Boilers=2 , DG Sets=0 , Flue Gas =4, Process =0 , ETP Cap = 1440 , Capacity of All = NA

APCM Details : Alkali Scrubber, E.S.P

Fuel Used : Agro Waste/Briquettes

Stack Attached to : *** Not Applicable, Boiler, Fuel Heater (Thermic)

14 TSDF Name : Eco Care Infrastructures Pvt Ltd [48212]

15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL

16 Last Env. Form V : 2022-2023 Water Cess Return : 2016-2017 HW Monthly Return : 2024-99

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
27/10/2024	DIR	28/10/2024	31A, IMM,	824633	DIR	OTH	825634
16/03/2020	REV	18/04/2020	3MT,	562032	REV	DIR	559069
03/03/2020	DIR	06/03/2020	33A, IMM,	560389	DIR	OTH	556732

Monthly Patrak Data : Last Return : 202305 HAZD Waste Disposal : 0.000 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 15562, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 1050	Meter Reading - 0, Kilo Litre - 0

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1/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air,Water,Hazardous

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General Observation

a	-	Is the Industry in Operation ??	No.	
a	-	R.O File No	ABD-NL-366 (2)	
b	-	Industry Operating without CCA	No.	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	No.	
h	-	Provision of any STAND-BY Pump ??	No.	

GEM

18	-	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
----	---	---	-----	--

Haz Waste Related

a	-	Haz waste Catg confirmative with CCA	Yes	
b	-	H.W generation exceeding CCA limits	No.	
c	-	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	OF Others	
e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Partially	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	@15 KL Spent acid	
g	-	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	
h	-	Installed capacity of the plane based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)	---	
i	-	Technical capability and equipment complying with the SOP/Guideline?	Yes	
j	-	Is unit complying the conditions gives in SOP/Guidelines?	Yes	
k	-	Facility is adequate for the applied process	Yes	
l	-	Passbook is maintained?	No.	
m	-	Details of PLI, if applicable	--	
n	-	Details of safety spectrs provided by the facility	Not Provided	
o	-	Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	-	Quantity of Hazardous waste procured as per CCA?	No.	

Remarks :

-
Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (11119)

05/11/2024

3/7 (Through XGN)



Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

M/s. Devi Synthetics (11119) is visited in connection with the information received regarding serious health effects occurred to workers due to chemical reaction dated 27/10/2024 (10:00 AM) in the unit at morning hours. Detailed IR of the same is attached as doc. IR is also forwarded on dated 27.10.2024 through e-mail.

[4747]-04/11/2024

~ RO Comments/Reply :As per IR observations.....-05/11/2024

I recommend : g. Recommend Strict Action

Point to point reason of recommendation for this action

IR already Mailed to HO and closure issued..

W.C Notings:

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

7. સદર ઘટનાની જાણ બોર્ડને ન કરવા બદલ ખુલાસો કરવો.

1. આપના એકમમાં આશરે 10:00 AM વાગ્યે spent Acid pump દ્વારા HDPE ની storage tank માં ખાલી કરતા સમયે 7-8 લોકો નાં બેભાન થવાની ઘટના બનેલ છે. જ અંગેનાં કારણો, અન્ય વિગતો તથા spent Acid નાં management, storage & utilization અંગેની સંપૂર્ણ માહિતી સમયબંધ રીતે આપવી.

2. સદર ઘટનાની affect થયેલ લોકોને L.G. Hospital ખસેડવામાં આવેલ છે જેની સંપૂર્ણ વિગતો તેઓની treatment complete થાય ત્યા સુધી સમયબંધ જમા કરાવવી.

3. સદર ઘટનાનાં બનાવ સંદર્ભમાં કરાવેલ Government agency નો સંપર્ક તથા તેઓ દ્વારા લીધેલ પગલાની માહિતી તેમજ આપના દ્વારા લીધેલ પગલા / compliance ની details આપવી.

5. ભવિષ્યમાં સદર ઘટના ન બને તે અંગે પગલા લેવા તથા Spent Acid ની utilization ની SOP તથા MRF નાં compliance રજુ કરવાં.

4. Spent acid નો Rule - 9 ની મંજૂરી વિના utilization કરવામાં આવે છે જે અંગે ખુલાસો કરવો.

6. Spent Acid કચાથી મંગાવવામાં આવે છે તથા તેની qty અંગેની વિગતો manifest સહિત છેલ્લા 3 માસની આપવી.

9. Storage tank તથા તેમાંથી transfer સમયે generate થતા fumes માટે scrubber ની feasibility ચકાસવી તથા બોર્ડને જાણ કરવી.

8. Spent Acid નું transfer mechanism માટે end point પર flexible pipelineથી કરવામાં આવે છે જે માટે fixed line લગાવવી.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. છેલ્લા 03 માસના ઉત્પાદનના, કાચા માલના વપરાશ, પાણી વપરાશના, ગંદા પાણી નિકાલના, બળતણ વપરાશના અને Hazardous Waste સ્ટોક/નિકાલ ના ડેટા રજુ કરવા.	819183(17/09/24)	---
2. એકમને મળેલ CC&A ની શરતોનું ચુસ્તપણે પાલન કરવું.	819183(17/09/24)	---

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Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (11119)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	H-18	@2-3 on ph strip /	1210-1210	REP	from tanker of spent acid within unit premises (gj 27x 5811) ~	Spent Acid

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	*** Not Applicable	0		N.A	N.A	Not Used/N.A		
2	*** Not Applicable	0		N.A	N.A	Not Used/N.A		
3	Boiler	34	8.0 TPH common Stack	YES	ASC,ESP	Agro Waste/Briquette s	45 TPD	not in operation
4	Fuel Heater (Thermic)	34	2500 U Common Stack	YES	ASC,ESP	Agro Waste/Briquette s	45 TPD	not in operation

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Spent acid	I -26.3	1200.000-M.T	COL,REC,STO,DST
2	Chemical Residues	I -24.1	3.000-M.T	COL,DSS,STO,TRA
3	Chemical sludge from waste water treatment	I -35.3	12.000-M.T	COL,DSS,DEC,STO,TRA
4	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	22.500-M.T	COL,DCO,REU,STO,TRA
5	Used or Spent Oil	I -5.1	0.100-M.T	COL,DSS,REU,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Printing of clothes	100000.000	200000.000 - M.T	100000.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	0.000 - M.T
2	binders	0.000 - M.T
3	bleach liquire	0.000 - M.T
4	caustic	0.000 - M.T
5	disperse dyes & pigment dye	0.000 - M.T
6	printing gum	0.000 - M.T
7	soda ash	0.000 - M.T
8	textile auxiliaries and binder and finishing auxiliaries	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1020.000	WWG : 649.000	Water Source	Remark
1	Boiler Feed	60.000	7.000	Borewell	
2	Domestic Purpose	10.000	9.000	Borewell	
3	Mnfg Process	300.000	48.000	Borewell	
4	Wash Water	650.000	585.000	Borewell	

H Solid Waste

Inspection Team : MR. BRIJESH JITENDRAKUMAR CHAUHAN

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

05/11/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 11119

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Signature By(MR. BRIJESH JITENDRAKUMAR CHAUHAN)

Inspection Report

Name and Address of the industry: **M/s. Devi Synthetics (11119)**
Plot no.306, B/h. Mahalaxmi Fabrics, Isanpur -
Narol road, Narol, Ahmedabad - 382405

Date and time of visit: 27/10/2024, 12:00 PM

Contacted person: Mr. Bahadurbhai Bhadauriya (Supervisor)
(M): 9327014607

Accident Outline: Chemical reaction in the factory of Narol; workers admitted into Hospital

Observations:

M/s. Devi Synthetics (11119) is visited in connection with the information received regarding serious health effects occurred to workers due to chemical reaction dated 27/10/2024 (10:00 AM) in the unit at morning hours. Unit is engaged into "Processing of Fabric - 15 Lacs meters/month" and having consent of the board for the same valid till 31.03.2028. Unit has applied for CCA Amendment application: Rule - 9 permission for utilization of spent sulfuric acid for neutralization purpose in ETP and application of the same is under processing at HO. During visit, unit is observed not in operation. As informed, during course of this incident, processing of fabrics including dyeing, mercerizing and bleaching was going on and parallel, transfer of spent acid from the tanker into provided spent acid storage tanks (2 nos. of tanks having 10 KL capacity each) was also going on. Unit has provided separate storage area for spent acid and processing activity - Bleaching is adjacent to the spent acid storage tanks. During visit, about 15 KL spent sulfuric acid is observed stored within provided storage tanks. Unit has provided pipeline and pump mechanism for transfer of spent sulfuric acid into storage tank. No any PPEs are observed provided to the workers for handling of toxic chemicals.

Fire brigade was called from outside to nullify the effect of the chemical reactions/gaseous fumes generated and within 5-10 minutes of time, the air became normal. As informed, @9-10 nos. of workers were working in the bleaching department and near to ETP area. These workers became fainted suddenly and they were immediately shifted to the L.G. Hospital, Maninagar for further treatment. Contacted person informed that primary cause of this event is not known yet. However, it could be due to some chemical reaction during mfg. process or mixing of corrosive vapors consisting vapor of chemical used in mfg activity and vapor generated during transfer of spent acid.

During visit, One spent acid carrying vehicle (GJ27X 5811) is observed within premises; one sample of the spent acid is collected from the tanker tap having greenish color and pH @2-3 on pH strip. Manifest is checked and it is noted that spent acid @10.00 MT is received through intermediate facility: Novel spent acid management facility generated from M/s. Ami Thalo Pigments, Vatva (ID: 14538) having manifest no. 2687024. Necessary instructions are issued to the unit.

Subsequently, **M/s. Ami Thalo Pigments, Vatva (ID: 14538)** is also visited to carry out details of the spent acid and also to collect the sample from the spent acid storage tank for analysis purpose. M/s. Ami Thalo Pigment is having valid CCA for manufacturing of Pigment Blue Crude. During visit, unit is not found in operation. During visit, it is observed that unit has provided 3 nos. of storage tank having 30 KL capacity each for the storage of generated spent acid from manufacturing process. About @80 KL spent acid is observed stored within provided storage tanks during visit. One tanker of Novel spent acid management facility is observed collecting spent acid from the provided storage tank having vehicle no. GJ 27 TD 2918 and quantity @10 MT and manifest no. 2687602 sending to M/s. Aditya Exim (ID: 10431) through intermediate facility of Novel spent acid management facility.

Conclusion:

In M/s. Devi Synthetics, toxic fumes generated from chemical reaction may have occurred during manufacturing process or maybe vapors generated from spent acid reacting with vapors with mfg process chemicals. Such chemical reaction may also have resulted into acute respiratory effect and asphyxia to the workers. However, actual reason could be known on receipt of FSL and other agency reports. It is observed that PPEs were not provided during handling of toxic chemicals.

Visiting officer:



B.J. Chauhan (AEE)

Photographs taken during visit:

M/s. Devi Synthetics:



Spent acid storage tank



Spent acid Tanker which was emptied during incident

NEI Issued to the unit (Devi Synthetics)

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

પ્રાદેશિક કચેરી : અમદાવાદ (પૂર્વ)



પ્લોટ નં. ૩૫૦૧, ફેઝ-૪, ઊ.આઈ.ડી.સી., વટવા, અમદાવાદ-૩૮૨૪૪૫. ફોન નં.: ૦૭૯ - ૨૯૨૯૫૮૮૦

E-mail ID (Regional Office) : ro-gpcb-ahme@gujarat.gov.in

Website : http://gpcb.xgn.gujarat.gov.in

E-mail ID (Unit head) : uh-gpcb-ahme@gujarat.gov.in

સ્થળ તપાસની નિરિક્ષણ નોંધ

આઈ.ડી.નં.: 111111... કેટેગરી / સ્કેલ:R..... /S..... / Longitude / 22.96950 / 72.59350

શ્રીમાન,

આપશ્રીને જણાવવાનું કે, આજ તા 27/10/24 ના રોજ આપશ્રીના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઈ-સ્પેકશન કરેલ છે જે દરમ્યાન હવા/પાણી/જોખમી કચરા / ના / નમૂના પૃથ્થકરણ અર્થે એકત્રીત કરેલ છે.

આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓના સંદર્ભે તુટીઓ/ક્ષતિઓ જોવા/જાણવા મળેલ છે, જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલાં લેતા અને / અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ / મુદ્દાઓ / સૂચનાઓ આપવામાં આવે છે.

આ પરત્વે આપશ્રી નીચે લેખિતમાં રજૂઆત કરી શકો છો અથવા લેખિત ખુલાસો / સ્પષ્ટતા / પુર્તતા અહેવાલ કામકાજના ટિન-૦૩ માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા E-mail થી રજૂ કરવા નોંટીસ આપવામાં આવે છે.

સ્થળ તપાસ દરમ્યાન જોવા મળેલ સ્થળ સ્થિતિ / તુટીઓ / ખામીઓ :

- ૧) આપના એકમમાં આરંભે 10:00 AM આગે Spent Acid pump હીરા HSPCની Storage tank માં માલિ કરવા આગે 7-8 લીટરના બેગના દવાની ઘડના વાપરે છે
- ૨) જે આગેના ડાહ્યા, અથ રીપારે તથા Spent Acid ના management, storage & utilization આગેની અંગૂઠા માટેની માન્યતા રીતે આપવી.
- ૩) અહીં ઘડનાની affect હોલ લોડીને L.C. Hospital ના સંદર્ભમાં આપણે તે જેની સંદર્ભે તથા તેઓની treatment complete થાય ત્યાં સુધી અમલદાર થયા કાનૂલી.
- ૪) માલિ ઘડનાના અને સંદર્ભે સરકારી government agency ને અરજી તથા ફાઇલ કરી લીટરે વાપરવાની માટેની સેઝ આપવા આ સંદર્ભે નોંધ/Compliance details આપવી.
- ૫) Spent Acid નો Rule ની અંદરે વાપરે Utilization કરવા માટે જે સેઝ માટે કરેલ છે.
- ૬) Spent Acid ના નામ અને વર્ગ, જેની compliance રજૂ કરવા.
- ૭) Spent Acid સુધી મોકલવાના આગે જે તથા તેની વધુ અંગેની સેઝ માટેની માન્યતા રીતે આપવી.
- ૮) Spent Acid સુધી મોકલવાના આગે જે તથા તેની વધુ અંગેની સેઝ માટેની માન્યતા રીતે આપવી.

(અધિકારીઓના નામ, હોદ્દો, સહી) : મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધીની રજૂઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

મુલાકાત દરમ્યાન અધિકારીશ્રીઓએ મુદ્દાઓ માટે સ્થળસ્થિતિ/સૂચનાઓ/સુધારાત્મક પગલાં ભરવા જણાવેલ છે., જેમાં

- (૧) આ સ્થળસ્થિતિ / સૂચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું.
- (૨) જેમાં દર્શાવેલ સ્થળસ્થિતિ / સૂચનાઓમાંથી મુદ્દા નં. સાથે હું, નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજૂઆત છે. :

Bahadurbari Bhedmaria, ૧૯/૧૦/૨૪

એકમના પ્રતિનિધિ / આ નોંધ મેળવનારનું નામ, હોદ્દો અને સહી : તા. : 27/10/24

NEI Issued to the unit (Ami thalo pigment)**ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ**

પ્રાદેશિક કચેરી : અમદાવાદ (પૂર્વ)

પોસ્ટ નં. ૩૮૦૧, ફેઝ-૪, ગુ.આઈ.ડી.સી., વહવા, અમદાવાદ-૩૮૨૪૨૫. ફોન નં. : ૦૭૯ - ૨૩૨૩૬૦૦



E-mail ID (Regional Office) : ro-gpcb-ahme@gujarat.gov.in

Website : http://gpcbgn.gujarat.gov.in

E-mail ID (Unit head) : uh-gpcb-ahme@gujarat.gov.in

સ્થળ તપાસની નિરિક્ષણ નોંધ

આઈ.ડી.નં. : ૩૮૦૧/૨૦૧૬/૨૦૧૬ કોલેજરી / સંકે : R / ૨૦ / ૨૦ / Longitude /

શ્રીમાન,

આપશ્રીને જણાવવાનું કે, આજ તા ૦૨.૦૭.૨૦૧૬ ના રોજ આપશ્રીના એકમની મુલાકાત હઈ સ્થળ તપાસ કરી ઉત્પેક્ષાન કરેલ છે જે દરમ્યાન હવા/પાણી/જોખમી કચરા / ના / / નમૂના પુસ્કરણ અર્થે એકત્રીત કરેલ છે.

આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓના સંદર્ભે નુટીઓ/ખતિઓ જોવા/જાણવા મળેલ છે, જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલાં લેતા અને / અથવા પર્યાવરણ નુકસાન વળતર લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અને લેખિતમાં સ્થળસ્થિતિ / મુદ્દાઓ / સૂચનાઓ આપવામાં આવે છે.

આ પરત્વે આપશ્રી નીચે લેખિતમાં રજૂઆત કરી શકો છો અથવા લેખિત મુલાકાત / સ્પષ્ટતા / પુર્તતા અર્થેવાલ કામકાજના દિન-૦૩ માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અનેની કચેરીને લેખિતમાં અથવા XGN પર અથવા E-માર્ગથી વી રજૂ કરવા નોટીસ આપવામાં આવે છે.

સ્થળ તપાસ દરમ્યાન જોવા મળેલ સ્થળ સ્થિતિ / નુટીઓ / ખામીઓ :

- 1) આપશ્રીના વાહા દોળા ઉપરનામાં Spent Acid ની જાણે આ માનિફેસ્ટની details તથા quantity સહિત આપવા.
 - 2) આપશ્રીની મફગ પ્રોડક્શનમાં generate આન spent acidની characteristics/property રજૂ કરવી તથા તેના periodic analysis reports રજૂ કરવા, once generated.
 - 3) Spent Acid નો જાણે Analysis report સંગ્રહી રજૂ કરવા.
 - 4) આપશ્રીના spent acid ના production related data ઉપરના રજૂ કરવા.
 - 5) Spent Acid નો જાણે નીચેની consent organના નામ કહે-7ની permission લેવાની હોવાની જાણ કરવી.
 - 6) આપશ્રીના વાહા ના નો/10/2011 નામ G.S.T 7 X 5811 vehicle ના નામ આપશ્રીના Spent Acid ના Analysis ના નામ/10/2011 નામ રજૂ કરવા.
- ગુ.પ.નિ. બોર્ડના નામે અને વતી,

B. J. Chaudhari
(ACE)

(અધિકારીઓના નામ, હોદ્દો, સહી):

મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધીની રજૂઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

મુલાકાત દરમ્યાન અધિકારીશ્રીઓએ મુદ્દાઓ માટે સ્થળસ્થિતિ/સૂચનાઓ/સુધારાત્મક પગલાં ભરવા જણાવેલ છે., જેમાં

(૧) આ સ્થળસ્થિતિ / સૂચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું.

(૨) જેમાં દર્શાવેલ સ્થળસ્થિતિ / સૂચનાઓમાંથી મુદ્દા નં. સાથે હું,

નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજૂઆત છે. :

Ami Thalo Pigments,

એકમના પ્રતિનિધિ / આ નોંધ મેળવનારનું નામ, હોદ્દો અને સહી : B. M. Patel, Chairman

તા. : ૦૨/૦૭/૨૦૧૬



ANALYSIS REPORT **50** Hazardous
WATSE TYPE : LIQ

Gujarat Pollution Control Board
Central Laboratory
Paryavaran Bhavan
Sector-10A
Gandhinagar-382010
Tele:23222756

Sample ID:459625 - Analysis Completion 28/10/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB Inward :

- Name & : Devi Synthetics - 11119
- Address of the Unit : PLOT NO: 306,-,B/H MAHALAXMI FABRICS,ISANPUR - NAROL ROAD,NAROL AHMEDABAD - 382405 , Taluka : Ahmedabad-Vatva, District : Ahmedabad-Vatva, GIDC
- Nature of Sample : REP-Representative/Grab , (Insp Type : OTH-Others/Higher Authority)
- Sample Collected By : MR. BRIJESH JITENDRAKUMAR CHAU
- Date & Time of Collection & Receipt : 27-Oct-2024, (1210 to 1210)
- Date of Start & Completion of Analysis : 28/10/2024 11:22:57 & 28/10/2024
- Sampling Point : From tanker of Spent Acid within unit premises (GJ 27X 5811) ~
- Physical State : Liquid
- Disposal Mode : in ETP for neutralisation purpose
- Waste Category : Spent Acid
- Temperature on Collection : & Color & Appearance : Greenish
- Hazardous Sampled (SPM-M3) : @2-3 on pH strip & Carboys Marks : Barcode

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Colour *	Pt Co.Sc.	IS:3025 (Part-4)-1983 (Pt-Co.Method)	5-500 Co.Pt. Unit.	870
2	pH	Unit	4500 B APHA Std.Methods 22nd edi.-2012	1 - 14	<1.0
3	Ammonical Nitrogen	gm/kg	1).Titrimetric method 2).Nesslerization method. (4500 B APHA Standard)	0.5 - 5000 mg/l.	0.37
4	Cyanide	gm/kg	Titrimetric method. (4500 - CN? D APHA Standard)	0.05-10 mg/l	BDL
5	Chemical Oxygen Demand	gm/kg	APHA (23rd Edition)- 5220 B Open Reflux Method-	5.0- 50000 &	6.1
6	Total Organic Carbon *	gm/kg	-	-	2.16
7	Copper *	gm/kg	(3111 B APHA 21st edi)	0.1-300 mg/kg	0.298
8	Nickel *	gm/kg	(3111 B APHA 21st edi)	0.2-300 mg/kg	0.0013
9	Lead *	gm/kg	(3111 B APHA 21st edi)	0.5-300 mg/kg	0.0006
10	Zinc	gm/kg	(3111 B APHA 21st edi)	0.05-200mg/l	0.0003
11	Cadmium *	gm/kg	(3111 B APHA 21st edi)	0.02-200 mg/kg	0.0002
12	Total Chromium *	gm/kg	(3111 B APHA 21st edi)	0.2-300mg/l	0.0003
13	Hexavalent Chromium *	gm/kg	APHA 21st edi. - 3500 -Cr B :	0.01667-5.9998mg/kg	BDL
14	Iron *	gm/kg	(3111 B APHA 21st edi)	0.2-300mg/kg	0.0711
15	% OF ACID *	%	Titrametic Method	0.1-100%	19.42
16	MERCURY *	PPB	(3111 B APHA 21st edi)	-	BDL
17	PESTICIDES *	GM/KG	-	-	BDL
18	ARSENIC *	GM/KG	(3111 B APHA 21st edi)	-	BDL

Laboratory Remarks : Approved. By:682-ae_682 Dt.: 28/10/2024

Dr. S. N. Agravat

Field Observation : for urgent analysis.



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Annexure-3

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By RPAD

DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.

- (1) WHEREAS you are having an industrial plant in the name of **M/s. Devi Synthetics** located **Plot No: 306, B/H Mahalaxmi Fabrics, Ishanpur-Narol Road, Narol, Ahmedabad** for manufacturing of **Processing and Printing of Clothes**.
- (2) AND WHEREAS the Gujarat Pollution Control Board has granted you Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No **AWH-132561** dated – **02/03/2024** which is valid up to **31/03/2028** for the manufacture of above said product subject to the conditions mentioned therein.
- (3) AND WHEREAS your industry was visited on **27/10/2024** under section 24 of The Air (Prevention and Control of Pollution) Act-1981 by authorized officers of the Board, during said visit it was observed that:
 1. Toxic fumes/vapors generated from chemical reaction during manufacturing process in bleaching area with the vapors generated from spent acid.
 2. Chemical reaction has resulted into acute respiratory effect and asphyxia to the workers.
 3. It is observed that PPEs were not provided during handling of toxic chemicals.
 4. 9-10 nos. of workers were working in the bleaching department and near to ETP area. These workers became fainted suddenly and they were immediately shifted to the Hospital, for further treatment. It has been reported that two workers have lost their lives, while seven others are currently under treatment.

AND WHEREAS considering above, officials of the Board issued "written remarks" onsite at the time of inspection. Considering the severity of accident, fatality of 02 persons and aforesaid observations during the inspection on 27/10/2024, prima facie it is evident that you have failed to take necessary precautions and actions to prevent such accident which has resulted into occurrence of such accident.

UNDER THE CIRCUMSTANCES, I, **J. B. Pandya, Unit Head, Ahmedabad East** of the Gujarat Pollution Control Board issue the direction under section 31(A) of The Air (Prevention and Control of Pollution) Act-1981 as under:

- 1) To prohibit you from the above said manufacturing activity, with the **immediate effect**.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets.
- 4) To direct the concerned authority to stop supply of electricity (except single phase) and water with the **immediate effect**.
- 5) Unit shall submit compliance of above observations with documentary evidences.
- 6) To direct submission of **Rs. 0.75 lakh/-** bank guarantee with revocation application.

Page 1 of 2

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

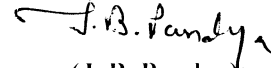
- 7) Unit shall be liable to pay interim Environmental Damage Compensation to the Board of Rs. 25 lakhs as per prevailing EDC policy through XGN.

If the above directions are not complied, you are liable for prosecution under section 37(2) of The Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

If you are aggrieved by aforesaid direction, you may file an appeal under section 31 of the Air (Prevention and Control of Pollution) Act-1981 before Appellate Authority (Forests & Environment Department, Government of Gujarat) within thirty days from the date of this order.

This order is issued after approval of competent authority.

**For and on behalf of
Gujarat Pollution Control Board**


(J. B. Pandya)

Unit Head, Ahmedabad East

NO: GPCB/ABD/CCA/NL-64(2)/ID: 11119/

Date: / /2024

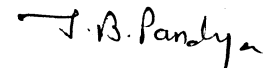
Issued to:

M/s. Devi Synthetics,
Plot no. 306, B/H Mahalaxmi Fabrics,
Isanpur, Narol Road, Narol,
Ahmedabad- 382405.

COPY TO:-

1. The Chairman,
Torrent power Limited,
Lal Darwaja,
Ahmedabad – 380001. With a request to disconnect the supply of Electricity with the immediate effect of the industrial plant of M/s. Devi Synthetics located Plot No: 306, B/H Mahalaxmi Fabrics, Ishanpur-Narol Road, Narol, Ahmedabad and intimate to us accordingly.
2. The Manager,
Torrent power Limited,
Naranpura,
Ahmedabad – 380 013. With a request to disconnect the supply of Electricity with the immediate effect of the industrial plant of M/s. Devi Synthetics located Plot No: 306, B/H Mahalaxmi Fabrics, Ishanpur-Narol Road, Narol, Ahmedabad and intimate to us accordingly.
3. Regional Officer,
Ahmedabad (East)....You are requested for monitoring of the unit & send compliance.

**For and on behalf of
Gujarat Pollution Control Board**


(J. B. Pandya)

Unit Head, Ahmedabad East

Outward No: 825634, 28/10/2024